

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V
(Division Bench)

Item No.-510

IB-71/ND/2022

Cont. Pet.10/2023, IA/706/2023, IA-5147/2023, IA/2339/2023

IN THE MATTER OF:

Noble Cooperative Bank Ltd

.....Applicant

Vs.

Mr. Vivek Prakash

.....Respondent

SECTION

U/s 95 IBC

Order delivered on 02.02.2024

CORAM:

SHRI MAHENDRA KHANDELWAL,

HON'BLE MEMBER (JUDICIAL)

Dr. SANJEEV RANJAN,

HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Adv. Aryan Sinha, Adv. Govind Bhardwaj, Counsels
in I.A. 706/2023 and I.A. 2339/2023

For the Respondent : Adv. Tanushree Pandey - Respondent No. 02, Amrita
Singh, Adv (HDFC Bank) in IA 5147/2023

For the Personal Gua : Advocate Vivek Sinha and Shubham Bharara

ORDER

IA-5147/2023:-

Ld. Counsel for the Applicant sought time to file an order of the Hon'ble Supreme Court by which the Hon'ble Supreme Court had stayed the operations of Sections 95 & 99 of the IBC. In the meantime, the Respondent/HDFC Bank should file their reply on this application. Reply of RP is already on record. List this application **19.03.2024.**

All other IAs be listed on **19.03.2024.**

Sd/-
(Dr. SANJEEV RANJAN)
MEMBER (T)

Sd/-
(MAHENDRA KHANDELWAL)
MEMBER (J)